

(2018) 05 DEL CK 0132
DELHI HIGH COURT
Case No: WP (C) 5075, 5099 of 2018

ANITA SOHARU
GULERIA

APPELLANT

Vs

THE DIRECTOR OF
EDUCATION & ANR.

RESPONDENT

Date of Decision: May 11, 2018

Hon'ble Judges: SUNIL GAUR

Bench: Single Bench

Advocate: M A Niyazi, Kirti Jaswal, Rachana Srivastava, Monika, Ankur Chhibber, Bhanu Gupta, Ruchir Gupta, Bhaskar Chhakara

Final Decision: Disposed Of

Judgement

1. In the above captioned two petitions, a mandamus is sought to respondents to seek benefits of MACP, fresh appointment letter with correct date

of regularization and confirmation, contributory pension Scheme, proper back wages/arrears, LTA, bonus etc.

2. With the consent of learned counsel of the parties, the above captioned two petitions have been heard together and are being disposed of by this common order.

3. At the outset, learned counsel for the petitioners submit that in the first instance, a concise representation would be made to respondent School

within a period of two weeks. If it is so done, then the respondent-School shall give a speaking response on the said representation within a period of

twelve weeks and its fate be conveyed to petitioners within two weeks thereafter.

4. At this stage, learned counsel for petitioners submit that if petitioners are not satisfied with the response of respondent-School on their

representations, then they be permitted to make a fresh Representation to first respondent within two weeks of receiving the response from respondent-School.Â

5.Upon receipt of said Representations from petitioners, first respondent shall pass a speaking order thereon within a period of twelve weeks and the fate of such Representations be conveyed to petitioners within two weeks thereafter, so that petitioners may avail of the remedy as available in law, if need be.

6.With the aforesaid directions, both these petitions are disposed of with a clarification that if personal hearing is sought by petitioners, it be provided to them.

7.With the aforesaid directions, both these petitions and the applications are accordingly disposed of. Copy of this order be given dasti to counsel for the parties.